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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 580/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st November 2017, 10.30 A.M

Name of the Company		Axis Bank Ltd-Vs- Ramsarup Industries Limited.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. SIDHARTHA SHARMA

2. RATIL DAS

3. P. BASAK

Corporate Debtor

[Signature]
21/11/17

1. Mr. Sushovit Majumdar

2. Mrs. Anshu Goyal Agrawal

Applicant

[Signature]
21/11/17

ORDER

Ld. Counsel for the financial creditor and the corporate debtor are present.

Notice of admission has been served on the corporate debtor. Corporate debtor has filed Vakalatnama. Ld. Counsel for the corporate debtor prayed that time may be

given for filing reply. Prayer is allowed. Reply may be filed within 7 days' time is granted for filing reply with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 3 days with a copy in advance to the opposite party.

List on 01/12/2017 for admission.

8d

(Jinan K.R.)
Member (J)

8d

(V.P.Singh)
Member (J)